

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 19309/2017

(Arising out of impugned final judgment and order dated 17-11-2016 in WC No. 32837/2002 passed by the High Court of Judicature at Allahabad)

ANIL KUMAR GOEL & ANOTHER

Petitioner(s)

VERSUS

STATE OF UP & ORS.

Respondent(s)

Date : 28-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Pradeep Gupta, Adv.
Mr. Parinav Gupta, Adv.
Mrs. Mansi Gupta, Adv.
Dr. (mrs.) Vipin Gupta, AOR

For Respondent(s)
Mr. Abhishek Chaudhary, AOR

UPON hearing the counsel, the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for respondent no. 4 - Ghaziabad Development Authority seeking adjournment, re-list in the month of February, 2023.

Respondent no.4 is permitted to file an additional affidavit within a period of four weeks' from today.

Response thereto, may be filed within a period of four weeks after service of the additional affidavit.

(BABITA PANDEY)
COURT MASTER (SH)

(KAMLESH RAWAT)
COURT MASTER (NSH)

